

F.No.J-11011/2/2011-JR  
Government of India  
Ministry of Law & Justice  
Department of Justice

Jaisalmer House, New Delhi  
January 23, 2012

To

The Chief Secretary,  
All States (except UTs).

Sub: Flexibility in guidelines issued by Ministry of Finance on the grants recommended by Thirteenth Finance Commission (FC-XIII).

Ref: Ministry of Finance letter No.32(30)/FCD/2010 dated 26-07-2011.

Sir,

Kindly refer to the guidelines issued by Ministry of Finance regarding release and utilization of grant-in-aid for improvement in justice delivery as recommended by the Thirteenth Finance Commission (TFC) vide their letter No.32(30)/FCD/2010 dated 20-09-2010.

The matter relating to certain issues raised by State Governments/High Courts in the utilization of the grant has been considered in consultation with the Department of Expenditure, Ministry of Finance. Following flexibility has now been approved by the Government relating to Morning/Evening/Shift courts, ADR centres and construction activities (heritage court buildings, ADR centres and Judicial Academies) under Thirteenth Finance Commission :-

**1. Morning/Evening/Shift Courts**

The funds earmarked for setting up of Morning / Evening / Shift courts would include other types of temporary / special courts set up with the objective of clearing the backlog of cases, subject to the condition that the amount cannot be defrayed for any infrastructural expenditure and will be restricted to creation of temporary additional staff, on contract, for disposal of cases as envisaged in the FC-XIII recommendations.

**2. ADR Centres**

Under the existing guidelines, ADR Centre is required to be set up in each

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